

(c) if so, whether the desirability of posting an Inspector, with his Headquarter at Bhagalpur, which was prevalent four years ago, has been considered ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not the direct concern of the Central Government. The Provident Fund authorities have reported that the information is being collected. It will be lead on the Table of the Sabha in due course.

Payment by Harijan allottees of Evacuee Agricultural lands in Gaunganagar District

644. SHRI PANNA LAL BARUPAL : Will the Minister of **LABOUR AND REHABILITATION** be pleased to state :

(a) whether a number of non-claimant Harijan and other allottees of acquired Evacuee Agricultural land in District Gaunganagar (Rajasthan) have associated with claimants for the payment of cost of land allotted to them ;

(b) whether these associations are not being entertained by the Department of Rehabilitation because the time for such associations has not been extended by his Ministry ; and

(c) if answers to parts (a) and (b) be in the affirmative, whether the time limit for such associations as have already been entered into, will be extended to alleviate the miseries of such allottees ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) and (c). In pursuance of Rule 76 (A) of Displaced Persons (Compensation & Rehabilitation) Rules, 1955, the Central Government had permitted the allottees or purchasers of properties forming part of the Compensation Pool or persons who owed 'public dues' to pay price of such property or the amount of the public dues by adjustment against the compensation payable in respect of verified claim of any other person. This facility was last extended upto 30th January, 1970. The Displaced persons

who have not yet utilised the amount of compensation payable to them can themselves utilise the net compensation payable to them. If non claimant Harijans and other allottees had submitted their association papers prior to 30.1.1970, for adjustment with persons having verified claims for payment of the cost of land allotted to them necessary adjustment would be permitted. It is not proposed to extend this facility any further.

Talks with China

645. SHRI BANAMALI PATNAIK :
SHRI R. S. PANDEY :

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state :

(a) whether India's attempts to open dialogue with China have yielded any results ;

(b) if so, the present position : and

(c) the steps proposed to be taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) to (c). There has been some improvement in Chinese attitude towards India. We have made some specific proposals to China towards improvement of relations and we are awaiting their response. Depending of Chinese response, further appropriate measures will be taken.

Man-days lost due to Strikes and Lock-outs in major industrial undertakings

646. SHRI BANAMALI PATNAIK :
SHRI P. VENKATASUBBAIAH :

Will the Minister of **LABOUR AND REHABILITATION** be pleased to state :

(a) whether 1.3 million man-days were lost as a result of strikes, and lock-outs in major undertakings during the last year ;

(b) the number of man-days lost as a result of strikes and lock-outs during the current year so far in comparison to the corresponding period of last year ;

(c) the steps taken to keep a check on them with results achieved and the number of cases in which they proved to be successful ; and

(d) the steps proposed to be taken to check strikes and lock-outs and to